

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 1269, 1270 OF 2018 IN DFR NO. 3024 OF 2018 &**  
**IA NOS. 1322 & 1285 OF 2018**

**Dated: 26<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**K. Balan**

**.... Appellant(s)**

**Versus**

**Reliance Infrastructure Limited & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri  
Mr. Srinivas Vishven  
Mr. Mohit Prasad  
Mr. Anish Agarwal

Counsel for the Respondent(s) : Mr. Salim Inamdar  
Mr. Hasan Murtaza for R-2

**ORDER**

**IA No. 1322 of 2018**

***(Appln. for condonation of delay in filing reply)***

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

**ORDER**

**IA NOS. 1269 OF 2018 – for leave to file appeal)**

Learned counsel for the Applicant/Appellant seeks one week's time to file rejoinder. She may file the same on or before 01.10.2018 with advance copy to the other side.

List the matter on **08.10.2018**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

mk/kt